

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Review Petition No. 105/96 in  
Original Application No. 120/96

P. Venu

... Applicant.

V/s.

Union of India through  
Joint Secretary,  
Ministry of Industry.  
New Delhi.

... Respondent.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri P.P. Srivastava, Member (A)

Tribunal's order on Review Petition  
No. 105/96 by Circulation.

Dated: 18.11.96

( Per Shri B.S. Hegde, Member (J) )

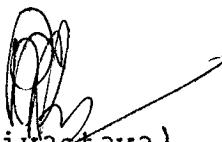
The applicant has filed this Review  
Petition seeking review of the judgement dated 2.8.96.

In the O.A. the applicant has not challenged  
any final order passed by the respondents. Before  
completion of pending disciplinary enquiry, the  
applicant has preferred a Memorandum to the President  
of India which has not been forwarded to the concerned  
authority. In the absence of any cause of action the  
applicant is not suppose to send a memorandum to the  
President of India. He is empowered to challenge  
the final order in the disciplinary proceeding.  
Accordingly, the Tribunal held that the O.A. is  
premature and the same was dismissed.

*AB*  
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On perusal of the Review Petition, we find that no fresh facts have been brought to our notice. The applicant again reiterated that the respondents ought to have send the memorandum submitted by the applicant to the President of India, which the respondents should not have been with held.

The scope of Review Petition is very limited. In the absence of fresh materials, we do not see any merit in the Review Petition and the same is dismissed by circulation.

  
(P.P. Srivastava)  
Member (A)

  
(B.S. Hegde)  
Member (J)

NS